

(2023) 08 SEBI CK 0070

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 750, 751 Of 2023, Appeal No. 689 Of 2023

Arun Panchariya

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 28-08-2023

Acts Referred:

Citation : (2023) 08 SEBI CK 0070

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Meera Swarup, Technical Member

Bench : Division Bench

Advocate : Sandeep Wadhawan, Sumit Rai, Mihir Mody, Arnav Misra, Shilpa Joshi, K Ashar

Final Decision : Allowed

Judgement

1. There is a delay in the filing of the appeal. For the reasons stated in the application, the delay in the filing of the appeal is condoned. The application is allowed.
2. Connect with Appeal No. 514 of 2023 and list on September 25, 2023. In the meanwhile, a reply may be filed within three weeks from today. Rejoinder to be filed on or before the next date.
3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.